Before The National Green Tribunal

Principal Bench, New Delhi

M.A.NO - 61/2023

In

O.A No. 736/2018

SL No.	Date	Particulars	Page
1.	2-1-2025	Affidavit	1
2.	2-1-2025	Application in English	2 - 4
3.	2-1-2025	Application in Hindi	5 - 7

Date : 02-01-2025

Applicant
chandra Shekhar Gupta
103, Gali No. 3,
Sai Puram, Delhi Road,
Meerut U.P. - 250003
P.S. Brhampuri
Mail Id: gupta9566@gmail.com
M.No. 7906792648

BEFORE THE NATIONAL GREEN TRIBUNAL
(U/s 26 of the National Green Tribunal Act 2010)

M. A No. 26|2023
in
E. A. No. 14|2019
in
O. A. No. 736|2018

In the matter of :
Chandra Shekhar Gupta

.... Applicant

Versus

State of Uttar Pradesh

.... Respondent

Affidavit

I Chander Shekhar Gupta S/o Late Shrikishan Gupta R/o 103, Gali No. 3, Sai Puram, Delhi Road, Meerut (U.P.) do hereby solemnly verify and declare as under :

That the content of the accompanying application are true and to the best of my knowledge and belief.

That the annexure are true copy of its original.

C. S. Gupta
Deponent

Verification:

Verified at Meerut on 02-9-2025 that the affidavit are true and correct to the best of our knowledge and belief and nothing has been concealed there from nor any part of its is false.

C. S. Gupta
Deponent

Dated: 02-9-2025

AKHILESH KU...
NOTARY MEERUT
02/09/25

Before The National Green Tribunal

Principal Bench, New Delhi

M.A.NO - 61/2023

In

O.A No. 736/2018

Chandra Shekhar Gupta — Applicant

Versus

State of Uttar Pradesh & others — Respondent(s)

Respected Judge Sir,

Sai Puram Industrial Area, Delhi Road, Meerut-3050 has 'Sai Puram Public Park'. The size of this public park is 84 x 279 feet. Map number- 61 dated 30-12-1982 has been approved by Saipuram Industrial Area, Meerut Development Authority. The Khasra number of the public park is H-2085 E 2082. Deepak Meena.

District Magistrate - Meerut and Abhishek Pandey, Vice President - Meerut Development Authority have given wrong information about Saipuram Industrial Area. All this is a conspiracy to save the people who have occupied the public park.

1. In the report sent to the tribunal by the District Magistrate - Meerut, it was stated that the map number is not in 2 digits.It is in 4 digits. Whereas the map number of Police Station Transport Nagar, behind Jagannathpuri Colony, Bahadur Motor is 96. Map of Jagannathpuri Extension Colony is Number-97 Magantpuram Colony, Behind Gopal Gaushala, Map of Rin Meerut number 146 Dated 2-5 1985 21

2. Vice President- Meerut Development Authority asked to get the map register from 1979 to 1988 registered and showed it to Haree A 41 for investigation.

3. Vice President - Meerut Development Authority informed Hon'ble Tribunal that there was flood in Meerut in the year 2006-2007 and in Meerut in the year 2006-2001, as soon as Maihar Singh,

Devendra Singh, Raghuveer Singh and Suman Rani occupied the public park, by paying money to the officers of Meerut Development Authority, all the documents of Saipuram colony including the map were made fake.

4. On 30-9-2024, Abhishek Pandey, Meerut Development Authority, informed the Tribunal that the map of Jagannath Puri Colony, behind Bahadur Motor, Police Station Transport Nagar, Meerut is Serial No. 96.

5. On 8-9-2024, all the evidence along with the application was sent by the applicant to the National Green Tribunal.

6. Deepak Meena District Magistrate, Meerut a meeting was called at his camp office on 23-12-2023. Apart from the applicant, Ranjit Singh- OSD, MDA JE-MDA, Bhuvan Yadav Ro-District Pollution Board were present in the meeting. The District Magistrate called Abhishek Pandey - Vice President, Meerut Development Authority and said that when the map number is 60, the map number is 62.

So where did map number-61 disappear? Search for map number-61. If map number-61 is not found then

File an FIR against the officer who sang the map. This entire conversation lasted for 13 minutes and 22 seconds. This entire conversation was recorded on mobile.

But when the report sent to Hinpunan by Deepak Meena, District Magistrate-Meerut was changed and 2 Digit fit 4 Digit was made in it. If my conversation had not been recorded on mobile, I would have been trapped under a conspiracy. This audio recording was sent to the tribunal.

7. (Ist) Map of Saipuram Colony number-61 dated 30-12-1982 to 29-12-1985.

(IInd) Jagannathpuri Colony, Behind Bahadur Motor, Transport Nagar Map is Extract-96. Map of Jagannath Puri Extension Colony, Transport Nagar is number-97.

(IIIrd) Map No. 146 of Mangatpuram Colony, Behind Gopal Gaushala, Delhi Road, dated 2-5-1989 to 1-5-1992.

8. District Magistrate's advocate Ankit Verma appeared before the Tribunal and told that the appeal of the people who had

encroached the public park was pending in the court of Commissioner Meerut, therefore the case of the public park should be closed in the Tribunal, but when the appeal was dismissed in the Commissioner-Meerut Court, the information regarding this was not given to the Tribunal by the advocate.

9. District Magistrate - Meerut and Vice Chairman - Meerut Development Authority is waiting for the report sent by the applicant to the tribunal. Abhishek Pandey Vice Chairman – Meerut Development Authority was ordered by the Tribunal on 30-9-2024 to submit a new report within four weeks.

Conclusion

1. The tribunal has been continuously misled by Deepak Meena, District Magistrate, Meerut and Abhishek Pandey, Vice President, Meerut Development Authority.
2. District Magistrate, Meerut and Vice Chairman, Meerut Development Authority have misused their position.
3. District Magistrate, Meerut and Vice Chairman, Meerut Development Authority have lied by giving affidavit in the tribunal.

Prayer

1. Order the removal of encroachment from 'Saipuram Public Park' and order action under Land Mafia Act against the people who have encroached the public park.
2. Impose a fine of Rs 10 lakh each on Deepak Meena, District Magistrate, Meerut and Abhishek Pandey, Meerut Development Authority, Meerut for giving wrong information and hiding the correct information.

Date-2-1-2025

Applicant
Chandra Shekhar Gupta
103, Street No. 3, Sai Puram,
Delhi Road, Meerut-25000[illegible]
Police Station - Bhrampuri
M-No-79[illegible]

Before The National Green [illegible]
Principal Bench, New Delhi

M. A. No. 61/2023

in

Original Application No. 736/2018.

Chandra Shekhar Gupta — Applicant

Versus.

State of Uttar Pradesh & others — Respondent(s)

आदरणीय जज साहब,

साईपुरम इण्डस्ट्रीयल एरिया, दिल्ली रोड, मेरठ - 30 प्र० मे 'साईपुरम पब्लिक पार्क' है। इस पब्लिक पार्क का साइज 84 X 279 फीट है। साईपुरम इण्डस्ट्रीयल एरिया, मेरठ विकास प्राधिकरण से मानचित्र सख्या - 61 दिनांक 30-12-1982 स्वीकृत है। पब्लिक पार्क का खसरा सख्या - H-2085 E 2082 है।

दीपक मीणा, जिला मजिस्ट्रेट - मेरठ व अभिषेक पाण्डे, उपाध्यक्ष - मेरठ विकास प्राधिकरण द्वारा साईपुरम इण्डस्ट्रीयल एरिया के बारे में गलत जानकारी दी गयी है। यह सब साजिश पब्लिक पार्क पर कब्जा किये हुए व्यक्तियो को बचाने के लिए की गयी है।

1. जिला मजिस्ट्रेट - मेरठ द्वारा ट्रिब्युनल को भेजी रिपोर्ट मे बताया गया कि मानचित्र सख्या 2 Digit मे नही है। 4 Digit मे है।

जबकि जगन्नाथपुरी कालोनी, बहादुर मोटर के पीछे थाना ट्रांसपोर्ट नगर का मानचित्र सख्या - 96 है।
जगन्नाथपुरी एक्सटेंशन कालोनी का मानचित्र सख्या - [illegible] है

मगंतपुरम कालोनी, गोपाल गऊ शाला के पीछे, दिल्ली रोड
मेरठ का मानचित्र सख्या - 146 दिनांक 2-5-1989 है।

2. उपाध्यक्ष - मेरठ विकास प्राधिकरण द्वारा मानचित्र रजिस्टर 1979 से 1988 Year का ट्रिब्युनल को दिखाया गया यह रजिस्टर फर्जी था। मैंने ट्रिब्युनल से रजिस्टर की फोरेंसिक जाँच कराने के लिए कहा था।

3. उपाध्यक्ष - मेरठ विकास प्राधिकरण द्वारा माननीय ट्रिब्युनल को जानकारी दी गयी कि मेरठ में साल - 2006 - 2007 में flood आयी थी और flood में फाइल नष्ट हो गयी। मेरठ में साल 2006 - 2007 में कोई flood नहीं आयी मैहर सिंह, देवेन्द्र सिंह, रघुवीर सिंह व सुमन रानी के द्वारा पब्लिक पार्क पर कब्जा करते ही मेरठ विकास प्राधिकरण के अधिकारीयो को रुपये देकर सांईपुरम कालोनी के सभी दस्तावेज मानचित्र सहित गायब करा दिये गये।

4. दिनांक 30-9-2024 को अभिषेक पाण्डे, उपाध्यक्ष मेरठ विकास प्राधिकरण द्वारा ट्रिब्युनल को बताया गया कि जगन्नाथपुरी कालोनी, बहादुर मोटर के पीछे थाना ट्रांसपोर्ट नगर, मेरठ का मानचित्र सख्यां - 96 है।

5. दिनांक 8-9-2024 को प्रिंसीपल बैन्च, नैशनल ग्रीन ट्रिब्युनल को प्रार्थी द्वारा प्रार्थना पत्र के साथ सभी साक्ष्य भेज दिये थे।

6. दिनांक 23-12-2023 को दीपक मीणा - जिला मजिस्ट्रेट, मेरठ को अपने कैम्प कार्यालय पर मीटिंग बुलायी थी। मीटिंग में प्रार्थी के अलावा रंजीत सिंह - OSD, MDA, JE - MDA, भुवन प्रकाश RO - जिला प्रदुषण बोर्ड उपस्थित थे। जिला मजिस्ट्रेट ने अभिषेक पाण्डे - उपाध्यक्ष, मेरठ विकास प्राधिकरण को फोन करके कहा कि जब मानचित्र सख्यां - 60 है मानचित्र सख्यां - 62 है तो मानचित्र सख्यां - 61 कहाँ गायब हो गया। मानचित्र सख्यां - 61 को ढुंढो अगर मानचित्र सख्यां - 61 नहीं मिलता है तो

मानचित्र सख्याँ-61 गायब करने वाले अधिकारी के खिलाफ f.i.R दर्ज कराओ। यह सारी बातचीत 13 मिनट 22 सेकिण्ड की है। यह सारी बातचीत मौबाइल मे रिकार्ड कर ली थी। लेकिन जब दीपक मीणा, जिला मजिस्ट्रेट-मेरठ द्वारा ट्रिब्युनल को भेजी रिपोर्ट बदल दी गयी और 2 Digit को 4 Digit मे कर दिया गया। अगर मैने यह सारी बातचीत मौबाइल मे रिकार्ड नही की होती तो साजिश के तहत मुझे ही जाल मे फसाँ दिया जाता। यह आडियो रिकार्डिंग ट्रिब्युनल को भेज दी थी।

7. I(a) साईपुरम कालोनी का मानचित्र सख्याँ-61 दिनांक 30-12-1982 से दिनांक 29-12-1985 तक है।

II(b) - जगन्नाथपुरी कालोनी, बहादुर मोटर के पीछे, ट्रासँपोर्ट नगर का मानचित्र सख्याँ - 96 है।

जगन्नाथपुरी एक्सटैंशन कालोनी, ट्रासपोर्ट नगर का मानचित्र सख्याँ - 97 है।

III(d) - मंगतपुरम कालोनी, गोपाल गऊशाला के पीछे, दिल्ली रोड का मानचित्र सख्याँ - 146 दिनांक 2-5-1989 से दिनांक - 1-5-1992 तक है।

8. जिला मजिस्ट्रेट के अधिवक्ता अंकित वर्मा द्वारा ट्रिब्युनल मे उपस्थित होकर बताया गया कि पब्लिक पार्क पर कब्जा किये व्यक्तियो की अपील कमीशनर-मेरठ की कोर्ट मे Pending है इसलिए ट्रिब्युनल में पब्लिक पार्क का केस बन्द किया जाये लेकिन जब कमीशनर-मेरठ कोर्ट में अपील निरस्त हो गयी तो इसकी जानकारी अधिवक्ता द्वारा ट्रिब्युनल को नही दी गयी।

9. जिला मजिस्ट्रेट-मेरठ व उपाध्यक्ष-मेरठ विकास प्राधिकरण प्रार्थी द्वारा ट्रिब्युनल को भेजी रिपोर्ट के इन्तजार मे है। अभिषेक पाण्डे उपाध्यक्ष-मेरठ विकास प्राधिकरण को ट्रिब्युनल ने दिनांक 30-9-2024 को चार सप्ताह के अन्दर नयी रिपोर्ट दाखिल करने का आदेश दिया था।

निष्कर्ष

1. दीपक मीणा, जिला मजिस्ट्रेट, मेरठ व अभिषेक पाण्डे उपाध्यक्ष, मेरठ विकास प्राधिकरण द्वारा लगातार ट्रिब्युनल को गुमराह किया गया है।
2. जिला मजिस्ट्रेट, मेरठ व उपाध्यक्ष, मेरठ विकास प्राधिकरण ने अपने पद का दुरुपयोग किया है।
3. जिला मजिस्ट्रेट, मेरठ व उपाध्यक्ष, मेरठ विकास प्राधिकरण नें ट्रिब्युनल मे शपथ पत्र देकर झुठ बोला है।

प्रार्थना

1. 'सांईपुरम पब्लिक पार्क' सें कब्जा हटाने का आदेश करे व पब्लिक पार्क पर कब्जा किये व्यक्तियो पर भु- माफिया एक्ट में कार्यवाही का आदेश दें।
2. दीपक मीणा, जिला मजिस्ट्रेट- मेरठ व अभिषेक पाण्डे मेरठ विकास प्राधिकरण, मेरठ पर गलत जानकारी देने व सही जानकारी छिपाने कें जुर्म में 10-10 लाख रुपये का जुर्माना लगाये।

दिनांक- 2-1-2025

प्रार्थी

C.S. Gupta

चन्द्र शेखर गुप्ता
103, गली नं0-3,
सांईपुरम, दिल्ली रोड, मेरठ- उ०प्र०
थाना- बृहमपुरी
M.No. 7906792648